Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.13888 of 2014

(Arising out of OIA-SUR-EXCUS-001-COM-043-14-15 dated 26/08/2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I

Shanti Enterprise ......**Appellant**

1014, Millenium Textile Market,
Umarwada, Kamela Darwaja, Ring Road,
Surat, Gujarat

VERSUS

C.C.E. & S.T.-Surat-i ....**Respondent**

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat
395001

APPEARANCE:

None Appeared for the Appellant
Sh. Vinod Lukose , Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 11341 /2021

DATE OF HEARING/ DECISION : 01.04.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

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